

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:510
ANSWERED ON:27.02.2013
FOREIGN UNIVERSITIES IN INDIA
Pradhan Shri Amarnath

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a number of Indian and Foreign Universities are operating in the country without proper infrastructure facilities;
- (b) if so, the details thereof;
- (c) whether the Government proposes to study the facilities available in all private universities including deemed universities to ensure quality education and safeguard the interest of the students;
- (d) if so, the details thereof;and
- (e) if not, the measures taken/being taken by the Government to check fake universities both Indian and Foreign Universities in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. SHASHI THAROOR)

(a) & (b) Neither the University Grants Commission (UGC) nor the All India Council for Technical Education (AICTE) have permitted any foreign educational institution to set up a campus in India. At present there is no law which regulates the entry of foreign educational institutions in India, hence it is not possible to know the kind/quality of infrastructure of such entities. The UGC and the AICTE have issued guidelines for Indian institutions to enter only into collaborative arrangements with foreign educational institutions. All Universities, which are duly established by Parliament and respective State Legislatures and recognized under Section 2 (f) of the UGC Act, have the requisite infrastructure. The UGC identifies and notifies from time to time, the list of fake universities and unapproved institutions in the country. The UGC has notified 21 fake universities. The State-wise details of these institutions are available on the UGC's website: www.ugc.ac.in.

(c) & (d) The State Private Universities are regulated by the UGC as per the provisions contained in the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003. These Private Universities are inspected by the UGC with the help of Expert Committees constituted by the UGC which includes representatives from the Statutory Council(s) concerned.

Institutions Deemed to be Universities are regulated by UGC (Institutions Deemed to be Universities) Regulations, 2010. These institutions are also required to maintain norms and standards including infrastructures prescribed by the concerned statutory council(s). Deemed Universities are inspected by the UGC from time to time to ensure availability of infrastructure and other facilities.

(e) The UGC has reported that it has written to all the Chief Secretaries, Home Secretaries and Education Secretaries of all states to check the menace of the fake universities and take necessary action against them. The UGC has also addressed all the Education Secretaries in States and Union Territories to initiate a drive against those institutions offering degrees without approval of competent authorities like the UGC, the AICTE and the Distance Education Council (DEC) in the States/Union Territories. The UGC issues 'Public Notice', 'Press Release' and paid advertisements for the awareness of general public/students in the leading daily newspapers at the beginning of each academic session cautioning aspiring students not to seek admission in fake/unapproved institutions.

Further, the Central Government has introduced "The Prohibition of Unfair Practices in Technical Educational Institutions, Medical Educational Institutions and Universities Bill, 2010" in Parliament for the prohibition and punishment of certain unfair practices in technical educational institutions, medical educational institutions and universities. The scope of unfair practices as defined in the Bill includes the grant of degrees by institutions not authorized to grant degrees.